

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6903  
ANSWERED ON:11.05.2005  
CVC TO PROBE GRAFT CASES  
Ajaya Kumar Shri S.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether the Government has directed the Central Vigilance Commission (CVC) to take direct route to probe graft cases as reported in the Indian Express dated March 24, 2005;

(a) if so, the facts of the matter reported therein;

(b) the details of cases pending investigation with the CVC against senior officials; and

(c) the reasons for not resorting to such steps earlier?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): The Central Vigilance Commission has decided that it would invoke sections 8 and 11 of CVC Act, 2003 to conduct an enquiry on its own in such cases where there is undue delay in handling of complaints of various nature against senior government officials.

(c) & (d): As reported by the Central Vigilance Commission as on 30.4.2005, out of the 94 such cases against senior officers, taken up by the Commission for direct enquiry by its own officers, reports have been received in respect of 47 cases.